

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO.972 OF 2019

IN THE MATTER OF:

BHANWAR LAL BHARGAVA

APPLICANT

VERSUS

STATE OF RAJASTHAN

RESPONDENT

NDOH: 06.01.2022

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Filed By:


(PADHMA LAKSHMI IYENGAR)

Additional Advocate General
Govt. of Rajasthan
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8454066661; 9953307833; 7021322188

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ORIGINAL APPLICATION NO. 972 OF 2019

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STATE OF RAJASTHAN

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**AFFIDAVIT IN COMPLIANCE WITH ORDER DATED 21.09.2021
ON BEHALF OF THE LOCAL SELF GOVERNMENT
DEPARTMENT STATE OF RAJASTHAN**

I, Lalit Kumar Ojha S/o Late Shri Mahal Chand Ojha, aged 55 Years, presently posted as Superintending Engineer, Nagar Nigam Bikaner, Rajasthan, at present in New Delhi, do hereby solemnly affirm as under:-

1. That I am Officer in Charge on behalf of LSG Department and well versed with the facts of the present case and competent to swear this affidavit in the above mentioned Original Application.
2. That it is submitted that vide order dated 21.09.2021 the Hon'ble Tribunal has directed the Local Self Government Department, State of Rajasthan to deposit a sum of Rs.50 lacks as compensation with District Collector, Bikaner and furnish action taken report in reference to discharge of untreated sewage at the village Nokha, District Bikaner.
3. It is submitted that due to the non-availability of an adequate budget the Municipal board was unable to deposit the amount of 50 lacs. Therefore, a loan of Rs. 50/- lacs has been obtained by the



- 7. It is submitted that as per the work order awarded to the M/s Malvika Technical Services the cost to commissioning of floating surface aerator at the pond is Rs. 34,15,000 and as per the work order awarded to M/s Chem Eco Engineers the cost of special repair of all water retaining Structure of 1 MLD STP is Rs.79,99.262.
- 8. It is submitted that since the existing STP of 1 MLD was not sufficient for the increased quantity of sewage generated due to increased population, the new Sewage Treatment Plant of higher capacity has been proposed by Municipal Board. Accordingly, the Municipal Board has proposed 2 STPs of 7 MLD and 4 MLD capacity near village Madiya and village Charkara respectively. The Proposed STPs site area has been surveyed by Municipal Board for assessing the availability of adequate area. This land is suitable for establishing the proposed STPs and future expansion. The area available shall be adequate for the proposed STP as well as for the expansions till design period.
- 9. The Comprehensive DPR for the proposed 2 STPs of 7 MLD and 5 MLD capacities has been prepared which has been approved by Asian Development Bank (ADB). Timelines for the proposed project are as under.
 - i. A&F sanction: 11th January, 2022
 - ii. Approval of bid document from ADB: 31st January, 2022
 - iii. Invitation of Bids: 15th Feb., 2022
 - iv. Letter of Acceptance: 31st May, 2022
 - v. Work Order: 30th June, 2022
 - vi. Likely to be completed by June 2024



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Salient features of the above sewerage project is that the project estimated cost Rs. 55.50 Cr, Two STPs (7MLD & 5MLD), Sewer line length 7.73 Km., Rising Main 2.62 Km. **Annexure R-6.**

10. It is submitted that till the commissioning of proposed STPs by RUIDP and in view of the need to prevent pollution in the immediate term alternate arrangement has been made by Municipal Board for the treatment of sewage through surface aerator.
11. The Municipal Board also taking others precautionary measures to prevent the discharge of untreated sewage in water body and undertaking time to time cleaning and maintenance of sewage pipelines so that no issues like sewage clogging and sewage pipe breakage could cause insanitation in its municipal area.
12. That it is humbly submitted that as mentioned in the above para the Local Self Government Department has duly complied with the directions of this Hon'ble Tribunal.



DEPONENT
ललित कुमार औझा
अधीक्षण अभियंता
बीकानेर संभाग

VERIFICATION:

I, the above named deponent, do hereby verify that the contents of the above Affidavit from paras 1 to 12 are true and correct to my knowledge. Nothing false has been stated therein and nothing material has been concealed therefrom.

I identified the deponent
has sig. in my presence

Verified at New Delhi on this 4th day of January, 2022.
Shri...
S/o Sh...
Identified By Sh...
I, the above named deponent, do hereby verify that the contents of the above Affidavit from paras 1 to 12 are true and correct to my knowledge. Nothing false has been stated therein and nothing material has been concealed therefrom.
Notary Public

DEPONENT
ललित कुमार औझा
अधीक्षण अभियंता
बीकानेर संभाग

राजस्थान सरकार
स्वायत्त शासन विभाग राज. जयपुर

Annexure R-1

जी-3 राजमहल रेजीडेन्सी एरिया, सिविल लाईन्स फाटक सी-स्कीम, जयपुर।

टेलीफैक्स :- 0141-2222403 ई-मेल:-dlbrajasthan@gmail.com वेब साइट:- www.lsg.urban.rajasthan.gov.in
क्रमांक :- एफ.55()सीई/डीएलबी/एनजीटी नोखा/2021/ 14442 दिनांक :- 08.11.2021

स्वीकृति आदेश

माननीय राष्ट्रीय हरित अधिकरण द्वारा प्रकरण संख्या ओ.ए. 972/2019 में पारित आदेश दिनांक 21.09.2021 की पालना में तथा अधिशाषी अधिकारी, नगर पालिका, नोखा के पत्र क्रमांक 7052 दिनांक 01.11.2021 के क्रम कार्यालय जिला कलेक्टर, बीकानेर में राशि रु. 50.00 लाख Interim Compensation के रूप में जमा करवाये जाने है।

विभागीय आदेश क्रमांक 8699 दिनांक 25.08.2021 द्वारा गठित राजस्थान शहरी विकास निधि-द्वितीय में उपलब्ध राशि में से रुडसिको को राशि रु. 50.00 लाख (अक्षरे राशि रु. पचास लाख मात्र) का ऋण स्वीकृत करने की प्रशासनिक एवं वित्तीय स्वीकृति प्रदान की जाती है। उक्त राशि रुडसिको द्वारा नगर पालिका, नोखा को उपलब्ध करवाई जायेगी।

उक्त ऋण राशि का पुर्नभुगतान नगर पालिका, नोखा द्वारा रुडसिको को प्रशासन शहरों के संग अभियान में होने वाली आय, 15वें वित्त आयोग की किश्त/अन्य संसाधनों से प्राप्त होने वाली आय, से किया जायेगा।

यह सक्षम स्तर से अनुमोदित है।

(दीपक नन्दी)

निदेशक एवं विशिष्ट सचिव

क्रमांक :- एफ.55()सीई/डीएलबी/एनजीटी नोखा/2021/ 14431052 दिनांक :- 08.11.2021
प्रतिलिपि सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है :-

1. निजी सचिव, शासन सचिव, स्वायत्त शासन विभाग, जयपुर।
2. निजी सचिव, निदेशक एवं विशिष्ट सचिव, स्वायत्त शासन विभाग, राज. जयपुर।
3. कार्यकारी निदेशक, रुडसिको, जयपुर।
4. जिला कलेक्टर, बीकानेर।
5. महाप्रबन्धक वित्त, रुडसिको, जयपुर।
6. उप-निदेशक (क्षेत्रीय) स्थानीय निकाय विभाग, बीकानेर।
7. अधीक्षण अभियन्ता, नगर निगम, बीकानेर (OIC in NGT Case-0A, no. 972/2019).
8. अध्यक्ष/अधिशाषी अधिकारी, नगर पालिका, नोखा।
9. सुरक्षित पत्रावली।

(महेंद्र मोहन)

वित्तीय सलाहकार

TRUE COPY

Rajasthan Urban Drinking Water Sewerage and Infrastructure Corporation Ltd (RUDSICO)

{Erstwhile Rajasthan Urban Infrastructure Finance and Development Corporation Ltd}
 Old Working Women Hostel, Behind Nehru Place, Lalkothi, Tonk Road, Jaipur
 Ph. - 0141 - 2742240, 2742538, 2742263 Fax No. 0141-2740771 E-mail:- ruifdco@gmail.com

F 2 (105) RUDSICO/Part /Account/Loan/2021-22/ 7757

Date 08/12/21

Disbursement letter

Executive Officer,
 Municipal Board,
 Nokha

Annex R-2

Sub: Disbursement of loan from Rajasthan Urban Development Fund-II (RUDF II) for interim compensation
Ref: This office sanction letter no. F 2 (105) RUDSICO/Part /Account/Loan/2021-22/7753 Date 7/12/2021

Sir,

With reference to application for loan from RUDF-II and this office sanction letter no. letter no. F 2 (105) RUDSICO/Part /Account/Loan/2021-22/7753 Date 7/12/2021 loan amount of Rs. 50,00,000/- (Rupees Fifty Lacs Only) is disbursed as per details mentioned below:

S.No.	Particular	Amount in Rs.
1.	The total disbursed amount	50,00,000/-
2.	Net disbursed amount	50,00,000/-

The amount of Rs. 50,00,000/- is being released to M.E. Nokha as details depicted below:

1. Bank Name- Axis Bank, Nokha
2. Amount in Rs. 50,00,000/-
3. Bank A/C No. 918010044781847
4. Bank IFS Code No. UTIB0002816

Executive Director,
 RUDSICO

F 2 (105) RUDSICO/Part/Account/Loan/2021-22/ 7758-610

Date 08/12/21

Copy to the following for information and necessary action please:

1. PS to Secretary LSG, Jaipur.
2. PS to Director Cum Special Secretary DLB, Jaipur
3. Financial Adviser DLI, Jaipur.

GM (Finance),
 RUDSICO

TRUE COPY

Rajasthan Urban Development Fund (RUDF)

QMI Report

Loan Disbursement & Installment Register

Loan Holder Details

ULB/UIT name	NAGAR PALIKA NOKHA		Sanction Loan Amount	5000000				
Project Name	INTERIM-COMPENSATION		Loan Tenure	3 Year Months				
Interest	8%		Sanction date	30-Nov-2021				
Particulars	4							
Installment of Disbursement	5000000							
SrNo	Date Of Disbursement	30-Nov-2021						
	Mode of Payment	RTGS						
Date	Amount	Amount due	Balance Due	Date of Receipt	Mode of receipt	Amount deducted by DLB or paid by ULB	Total balance due	
1	15-02-2022	85479	85479	0		0	85479	
2	15-05-2022	472798	472798	558277		0	558277	
3	15-08-2022	472798	472798	1031075		0	1031075	
4	15-11-2022	472798	472798	1503873		0	1503873	
5	15-02-2023	472798	472798	1976671		0	1976671	
6	15-05-2023	472798	472798	2449469		0	2449469	
7	15-08-2023	472798	472798	2922267		0	2922267	
8	15-11-2023	472798	472798	3395065		0	3395065	
9	15-02-2024	472798	472798	3867863		0	3867863	
10	15-05-2024	472798	472798	4340661		0	4340661	
11	15-08-2024	472798	472798	4813459		0	4813459	
12	15-11-2024	472798	472798	5286257		0	5286257	
13	15-02-2025	472798	472798	5759055		0	5759055	
			No. of Repayments	0				
			Total Disbursed Amount	5000000				
			Interest(Till Last Quarter Date)	0				
			Total Amount(Interest(Till Last Quarter Date) + Total Disbursed Amount)	5000000				
			Paid Amount	0				
			OutStanding Amount(Till Date)	0				
			OutStanding Principal(Till Date)	0				
			OutStanding Interest(Till Date)	0				

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Rajasthan Urban Development Fund (RUDF)

QMI Report

Loan Disbursement & Installment Receipt Register

Loan Holder Details

ULB/UIT name	NAGAR PALIKA NOKHA	Disbursed Loan Amount	5000000.
Project Name	INTERIM COMPENSATION	Disbursement ID	
Intrest	8%	Disburse Date	30-Nov-2021
Loan Tenure	3 Year zero Months	Total Installments	12
Simple Interest from Disbursement Date to First Payment Due Date	85479.00	QMI	472798.00

Pmt.No	Payment Date	Beginning Balance	Scheduled Payment	Total Payment	Principal	Interest	Ending Balance	Cumulative Interest
1	15-05-2022	5000000	472798	472798	372798	100000	4627202	100000
2	15-08-2022	4627202	472798	472798	380254	92544	4246948	192544
3	15-11-2022	4246948	472798	472798	387859	84939	3859089	277483
4	15-02-2023	3859089	472798	472798	395616	77182	3463473	354665
5	15-05-2023	3463473	472798	472798	403529	69269	3059944	423934
6	15-08-2023	3059944	472798	472798	411599	61199	2648345	485133
7	15-11-2023	2648345	472798	472798	419831	52967	2228514	538100
8	15-02-2024	2228514	472798	472798	428228	44570	1800286	582670
9	15-05-2024	1800286	472798	472798	436792	36006	1363494	618676
10	15-08-2024	1363494	472798	472798	445528	27270	917966	645946
11	15-11-2024	917966	472798	472798	454439	18359	463527	664305
12	15-02-2025	463527	472798	472798	463527	9271	0	673576

कार्यालय नगर पालिका मण्डल, नोखा (बीकानेर)

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क्रमांक : न.पा. नोखा/2021-22/NGT/ 9423

दिनांक : 9/12/21

श्रीमान जिला कलेक्टर महोदय,
बीकानेर।

Annex R-3

विषय : माननीय राष्ट्रीय हरित प्राधिकरण, नई दिल्ली द्वारा मूल प्रार्थना-पत्र सं. 972/2019 भंवर लाल भार्गव बनाम राजस्थान सरकार व अन्य में पारित आदेश दिनांक 21.09.2021 की अनुपालना के सम्बन्ध में।

प्रसंग : निदेशक एवं विशिष्ट सचिव, स्वायत्त शासन विभाग के पत्रांक : 132408-410 दिनांक 24.09.2021 के क्रम में।

महोदय,

उपरोक्त विषयान्तर्गत प्रासंगिक पत्र के क्रम में निवेदन है कि माननीय राष्ट्रीय हरित प्राधिकरण, नई दिल्ली द्वारा मूल प्रार्थना-पत्र सं. 972/2019 भंवर लाल भार्गव बनाम राजस्थान सरकार व अन्य प्रकरण में दिनांक 21.09.2021 को पारित आदेश/निर्णय में राशि रूपये 50.00 लाख रूपये की अंतरिम शास्ति आरोपित कर श्रीमान जिला कलेक्टर बीकानेर कार्यालय में जमा करवाने के निर्देश प्रदान किये गये हैं।

इस सम्बन्ध में निवेदन है कि वर्तमान में नगर पालिका, नोखा (बीकानेर) की वित्तीय स्थिति काफी कमजोर है। राज्य सरकार/स्वायत्त शासन विभाग के निर्देशानुसार नगर पालिका, नोखा द्वारा राजस्थान शहरी आधारभूत ढांचा विकास निगम लि. (RUDSICO) से राशि रूपये 50.00 लाख का ऋण प्राप्त किया गया है। उक्त राशि नगर पालिका, नोखा के खाते में प्राप्त हो चुकी है जो कि पालिका द्वारा उक्त राशि जिला कलेक्टर, बीकानेर कार्यालय के खाता संख्या 51095259421 (विवरण नीचे अंकित है) में जड़िये RTGS जमा करवाई जा चुकी है। उक्त राशि का उपयोग माननीय राष्ट्रीय हरित प्राधिकरण द्वारा पूर्व में पारित आदेशों की पालना के क्रियान्वयन करने के लिये नोखा क्षेत्र में पानी की गुणवत्ता में सुधार करने, सीवरेज ट्रीटमेंट प्लांट का पुनरुद्धार करने एवं दूषित पानी का संरफेस एरेटर करने के साथ-साथ परिशोधित पानी को उपयोगी बनाने के कार्य में उपयोग किया जावेगा।

अतः इस सम्बन्ध में निवेदन है कि उक्त हस्तान्तरित राशि का माननीय राष्ट्रीय हरित प्राधिकरण द्वारा पारित निर्णय के अनुसरण में उपयोग करने के लिये पुनः नगर पालिका, नोखा (बीकानेर) को आवंटित करवाने का श्रम करें।

खाता विवरण :-

1	BENEFICIARY NAME	DIST COLLECTORE & CHAIRMAN
2	BANK NAME	STATE BANK OF INDIA
3	BANK ACCOUNT NO.	51095259421
4	NAME OF BRANCH & Address of branch	State Bank Of India, Public Park, Bikaner
5	RTGS/IFSC CODE	SBIN0031162
6	E-Mail Id	dm-bik-rj@nic.in
7	Contact Person's Contact no.	0151-2226000

संलग्न : उपरोक्तानुसार।


राजराम जाट
अधिसूचना अधिकारी
नगर पालिका, नोखा (बीकानेर)
दिनांक : 9/12/21

क्रमांक : न.पा. नोखा/2021-22/NGT/9424-29

प्रतिलिपि सूचनार्थ एवं आवश्यक कार्यवाही हेतु :

1. निजी सचिव, शासन सचिव, स्वायत्त शासन विभाग, राज. जयपुर।
2. निजी सचिव, सदस्य सचिव, राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, झालाना संस्थानिक क्षेत्र, जयपुर।
3. निजी सचिव, निदेशक एवं विशिष्ट सचिव, स्वायत्त शासन विभाग, राज. जयपुर को उनके पत्रांक : 132408-410 दिनांक 24.09.2021 के क्रम में।
4. कार्यकारी निदेशक, राजस्थान शहरी आधारभूत ढांचा विकास निगम लि. (RUDSICO), जयपुर।
5. मुख्य अभियन्ता, निदेशालय।
6. अध्यक्ष, नगर पालिका, नोखा (बीकानेर)।


राजराम जाट
अधिसूचना अधिकारी
नगर पालिका, नोखा (बीकानेर)
नगर पालिका, नोखा


TRUE COPY

कार्यालय नगर पालिका मण्डल नोखा (बीकानेर)

दिनांक: 23.11.2021

क्रमांक: न.पा.नो./निर्माण/2021-22/8919

-: कार्य आदेश:-

M/s CHEM ECO ENGINEERS
206, Shivkripa Enclave Plot No. 27,
Sector -3 Ambedkarpuram Awas Vikas No. 3,
Kalyanpur, Kanpur - 208017

10
Annex- R-3

विषय :- work of special repair to all water retaining structures.
replacement of E&M items and commissioning of one MLD
STP at Nokha to achieve effluent parameters stipulated for
existing MBBR STP.

प्रसंग :- ई-निविदा दिनांक 17-11-2021

उपरोक्त विषय में वर्णित कार्य किये जाने हेतु ई-निविदा दिनांक 17-11-2021 में आप द्वारा प्रस्तुत न्यूनतम निविदा दर 5.80% Below स्वीकृत की जाकर आपको आदेश दिये जाते हैं कि आप निविदा स्पेशीफिकेशन के अनुसार उक्त कार्य 03 दिवस के भीतर-भीतर मौके पर प्रारम्भ कर दें। कार्य पूर्णता अवधि 04 माह होगी। DLP अवधि 03 वर्ष की होगी एवं 06 माह का O&M आपको करना होगा। समयावधि में कार्य पूर्ण नहीं करने पर नियमानुसार शास्ती लगाई जावेगी। कार्य की जांच प्रमाणिक प्रयोगशाला से करवाई जायेगी जिसका वित्तीय भार संवेदक को वहन करना होगा। कार्य का जांच तृतीय पक्ष से करवानी आवश्यक होगी। एवं उपरोक्त कार्य के अनुबन्ध हेतु राशि, रु. 11250/- का स्टाम्प पेपर प्रस्तुत कर एग्रीमेन्ट हस्ताक्षर सहित 03 दिवस में प्रस्तुत करें।

उक्त कार्य में किसी भी प्रकार की कमी पाये जाने पर पालिका द्वारा कोई भुगतान नहीं किया जावेगा। जिसकी समस्त जिम्मेवारी आपकी होगी।

निर्माण कार्य की अनुमानित लागत 79,61,000/-
एग्रीमेन्ट राशि :- 74,99,262/-

क्रमांक: न.पा.नो./निर्माण/2021-22/8920-8923

प्रतिलिपि :- सूचनार्थ एवं पालनार्थ।

1. श्रीमान मुख्य अभियन्ता, स्वायत्त शासन विभाग राज. जयपुर।
2. श्रीमान अधीक्षण अभियन्ता, नगर निगम बीकानेर।
3. श्रीमान अधिशाषी अभियन्ता, नगर निगम बीकानेर।
4. श्रीमान कनिष्ठ अभियन्ता, नगर पालिका नोखा।

For Chem Eco Engineers
Sachin

OK
अधिशाषी अधिकारी
नगर पालिका नोखा
दिनांक :- 23.11.2021

OK
अधिशाषी अधिकारी
नगर पालिका नोखा

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कार्यालय नगर पालिका मण्डल नोखा (बीकानेर)
दिनांक: 23.11.2021

क्रमांक: न.पा.नो./निर्माण/2021-22/8914

11

-: कार्य आदेश:-

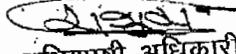
M/s MALVIKA TECHNICAL SERVICES
5/2, Malviya Nagar, Jaipur -302017

Annex - P-5

विषय :- Supply, installation and commissioning of floating surface aerator at ponding near 1 MLD STP at NOKHA.
प्रसंग :- ई-निविदा दिनांक 17-11-2021

उपरोक्त विषय में वर्णित कार्य किये जाने हेतु ई-निविदा दिनांक 17-11-2021 में आप द्वारा प्रस्तुत न्यूनतम निविदा दर Item no. 01 में 925000 x 3= 27,75,000/- एवं Item no. 02 में दो वर्ष का O&M हेतु 6,40,000/- रु. कुल राशि रु. 34,15,000/- स्वीकृत की जाकर आपको आदेश दिये जाते हैं कि आप निविदा स्पेशीफिकेशन के अनुसार उक्त कार्य 03 दिवस के भीतर-भीतर मौके पर प्रारम्भ कर दें। कार्य पूर्णता अवधि 04 माह होगी। समयावधि में कार्य पूर्ण नहीं करने पर नियमानुसार शास्ती लगाई जावेगी। कार्य की जांच प्रमाणिक प्रयोगशाला से करवाई जायेगी जिसका विस्तृत भार संवेदक को बहन करना होगा एवं तृतीय पक्ष द्वारा भी जांच की जावेगी व DLP अवधि 03 वर्ष की होगी। उपरोक्त कार्य के अनुबन्ध हेतु राशि रु. 1000/- का स्टाप पेपर प्रस्तुत एग्रीमेन्ट पर हस्ताक्षर करें।

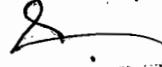
उक्त कार्य में किसी भी प्रकार की कमी पाये जाने पर पालिका द्वारा कोई भुगतान नहीं किया जावेगा। जिसकी समस्त जिम्मेवारी आपकी होगी।
निर्माण कार्य की अनुमानित लागत 34,15,000/-


अधिसाधी अधिकारी
नगर पालिका, नोखा
दिनांक :- 23.11.2021

क्रमांक: न.पा.नो./निर्माण/2021-22/8915-18
प्रतिलिपि :- सूचनार्थ एवं पालनार्थ।

1. श्रीमान मुख्य अभियन्ता, स्वायत्त शासन विभाग राज. जयपुर।
2. श्रीमान अधीक्षण अभियन्ता, नगर निगम बीकानेर।
3. श्रीमान अधिसाधी अभियन्ता, नगर निगम बीकानेर।
4. श्रीमान कनिष्ठ अभियन्ता, नगर पालिका नोखा।


अधिसाधी अधिकारी
नगर पालिका, नोखा


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R6

Annexure 12-6



CIN: U74999RJ2004SGC019961

Office of RUDSICO, External Aided Project (RUIDP)
Rajasthan Urban Drinking Water Sewerage and Infrastructure Corporation Ltd
Address: AVS Building, Jawahar Circle, JLN Marg, Jaipur - 302017
Ph. - 141 2721966 Fax No. 141 2721919.

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E-mail- mail.ruidp@rajasthan.gov.in Website: <https://urban.rajasthan.gov.in/ruidp>

No. F3 (301)(1)(1)/RUIDP/ PMU/Ph-IV/Tr-II/DPR/ 10907

Date:30.12.2021

Secretary,
Local Self Government Department,
Jaipur

Sub: Status note on Nokha Sewerage work under RUIDP Phase-IV,
Tranche-II.

Sir,

Nokha town is undertaken in RUIDP Phase-IV, Tranche-II; financed by Asian Development Bank. As per direction, status note on Nokha Sewerage works, to be executed by RUIDP, is attached for kind perusal please.

Encl: Note on Nokha Sewerage.

(Kumar Pal Gautam)
Project Director

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Status note on Nokha Sewerage work under RUIDP, Phase-IV, Tranche-II

- Estimated cost: Rs. 55.50 Cr.
- STPs – Two nos. STPs
 - (i) 7 MLD (Near Mandiya Village);
 - (ii) 5 MLD with co-treatment (Near Charkara Village)
- SPS – One no. SPS, 4 MLD (Near Stadium)
- Sewer Trunk Main/ Outfall - 7.73 Km.
- Rising main from SPS to existing 900 mm line (Node-1819 near Hanuman Temple) – 2.62 Km.

Timelines for the project: -

Items	Timelines
DPR of Sewerage works	Approved by ADB.
Status of Bid document	Under review with ADB
CLC and WFC meeting	CLC meeting held on 19/7/2021; Work finalized by WFC in its meeting held on 24 th December 2021
A&F Sanction	11 th Jan, 2022
Approval of Bid Document from ADB	31 st Jan, 2022
Invitation of Bids	15 th Feb, 2022
Letter of Acceptance	31 st May, 2022
Work Order	30 th June, 2022
Execution of Works	Likely completion by June 2024


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14

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO.972 OF 2019

IN THE MATTER OF:

Bhanwar Lal Bhargava

..Appellant

VERSUS

State of Rajasthan

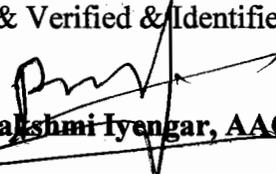
..Respondent

VAKALATNAMA

I, Lalit Kumar Ojha, Superintending Officer, Nagar Nigam, Bikaner, Rajasthan, on behalf of the Local Self Government Department of the State of Rajasthan, in the above Petition, do hereby appoint and retain (Ms. Padhmalakshmi Iyengar, AAG), Advocate to act and appear for me/us in the above Suit / Appeal / Petition / Reference and on my/our behalf to conduct and prosecute (or defend) or withdraw the same and all proceedings that may be taken in respect of any application connected with the same or any decree, order passed therein, including proceeding in taxation and application for Review, to file and obtain return of documents and to deposit and receive money on my/our behalf in the said Suit / Appeal / Petition / Reference and in applications of Review, and to represent me/us and to take all necessary steps on my/our behalf in the above matter. I/We agree to ratify all acts done by the aforesaid Advocate in pursuance of this authority.

Dated this the 4th day of January, 2022

Accepted & Verified & Identified


(Padhmalakshmi Iyengar, AAG)

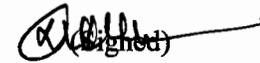
Advocate

Executive Office No.4, Bikaner House,

Shahjahan Road, New Delhi-110011

Mob:-8454066661; 9953307833

E-mail: advvishalm@gmail.com & padhmalakshmi.iyengar@gmail.com


(Signed)

Respondent (s)

ललित कुमार औझा
अधीक्षण अभियंता
बीकानेर संभाग

Memo of Appearance

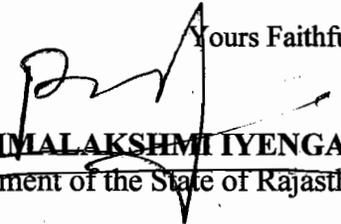
To,

The Registrar
NGT,
New Delhi

Sir,

Please enter my appearance on behalf of the Petitioner(s)/Appellant(s)/ Respondent(s)/
Intervenor in the matter above mentioned.

Yours Faithfully


(MS. PADHMALAKSHMI IYENGAR)

Advocate for the Local Self Government Department of the State of Rajasthan



Vishal Meghwal <advvishalm@gmail.com>

NGT BHANWAR LAL BHARGAVA VS STATE OF RAJASTHAN

Vishal Meghwal <advvishalm@gmail.com>
To: nishantwana@outlook.com
Cc: legal.rpcb@gmail.com

Tue, Jan 4, 2022 at 5:59 PM

Dear Sir/Ma'am

Plz find the attached PDF of Reply filed in the captioned matter on behalf of respondent/State of Rajasthan.

--
kind regards,
Vishal Meghwal
Advocate
Supreme Court Of India
Office: Bikaner House, New Delhi - 110011
Mob:- +91 8454066661

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